

**SPEED POST/FAX**

1/2008/Import Safety/FSSAI  
Food Safety and Standards Authority of India  
Ministry of Health and Family Welfare, Govt. of India  
FDA Bhawan, Kotla Road,  
New Delhi – 110002

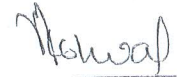
Dated: 31<sup>st</sup> October, 2012

**Subject: Ad-hoc guidelines for Alcoholic Beverages related to Imported Food Clearance Process by FSSAI's Authorized Officers-Reg.**

In continuation of letter of even no. dated 19<sup>th</sup> July, 2012 regarding the subject mentioned above, the undersigned is directed to convey that relaxation regarding rectification of minor labelling defects for clearance of imported alcoholic beverages issued vide aforesaid letter is extended w.e.f 20<sup>th</sup> October, 2012 for another three months or till further orders, whichever is earlier.

This issues with the approval of the competent authority.

Yours faithfully,



(Vinod Kotwal)

Director (Codex/Imports)

To:

All Authorized Officers, FSSAI

Copy to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. Dir (E), FSSAI
4. Dir (S), FSSAI
5. Dir (QA)
6. For uploading on FSSAI's Website